

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO.1450 OF 2018 IN**  
**DFR NO. 3073 OF 2018**

**Dated: 28<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Uttarakhand Power Corporation Ltd.**

**.... Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission &Anr.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra

Counsel for the Respondent (s) : Mr. Raunak Jain  
Mr. VishvendraTomar for R-1

**ORDER**

**IA NO. 1450 OF 2018**

***(Appl. for condonation of delay in filing)***

The Appellant herein filed the instant application for condonation of delay of 46 days in filing the appeal. The learned counsel appearing for the Appellant submitted that the delay in filing the appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned. The instant case may kindly be heard on merits.

Per contra, the learned counsel appearing for the Respondent Nos. 1 & 2 at the outset fairly submitted that an appropriate order may kindly be passed.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1 & 2 as stated above, are placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application, explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted. The delay in filing the appeal has been condoned and IA stands disposed of.

**DFR NO. 3073 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **06.12.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
*bn/kt*

**(Justice N.K. Patil)**  
**Judicial Member**